

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.191/2014 in O.A.No.642/1997

On Thursday, this the 3<sup>rd</sup> day of July 2014

**Hon'ble Mr. Sudhir Kumar, Member (A)  
Hon'ble Mr. A.K. Bhardwaj, Member (J)**

M. Sambaiah  
Aged 48 years  
r/o A-69, Police Quarters  
Janak Puri, New Delhi-58

(By Advocate: Mr. Anil Singal)

..Petitioner/applicant

Versus

1. Mr. Bhim Sain Bassi  
Commissioner of Police  
PHQ, IP Estate, New Delhi
2. Mr. Sundari Nanda  
Addl. Commissioner of Police  
Operations, PHQ, IP Estate, New Delhi

(By Advocate: Ms. Pritma K. Gupta)

..Respondents

**O R D E R (ORAL)**

**Mr. Sudhir Kumar:**

Learned counsel for respondents submits that in view of the Orders of the Tribunal, the respondents have since passed the order dated 30.6.2014 and quashed the order of the appellate authority and even the suspension period of the petitioner/applicant has been decided as period spent on duty for all intents and purposes. The directions of the Tribunal, therefore, stand complied with. Her submission is accepted.





2. The Contempt Petition is closed and notices issued to the respondents are discharged. We are sanguine that the consequential benefits eligible to the petitioner/applicant would follow within a period of one month from the date of receipt of a copy of this order.



(A.K. Bhardwaj)  
Member (J)



( Sudhir Kumar )  
Member (A)

3<sup>rd</sup> July 2014  
/sunil/